

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

पाधिकार से प्रकाशित PUBLISHED BY AUTHORITY

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कारपोरेट कार्य मंत्रालय

अधिसूचना

नई दिल्ली. 7 नवम्बर. 2017

सा.का.नि. 1371(अ).—केन्द्रीय सरकार, कंपनी अधिनियम, 2013 (2013 का 18) की धारा 469 के साथ पठित धारा 128 की उपधारा (1) और उपधारा (3), धारा 129 की उपधारा (3) धारा 133, धारा 134 और धारा 138 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए कंपनी (लेखा) नियम, 2014 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:--

- (1) इन नियमों का संक्षिप्त नाम कंपनी (लेखा) संशोधन नियम, 2017 है। 1.
 - (2) ये नियम राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
- कंपनी (लेखा) नियम, 2014 में, उपाबंध में प्ररूप एओसी-4 के स्थान पर निम्नलिखित प्ररूप रखे जाएंगे, 2. अर्थात्:-

"प्ररूप संख्या एओसी-4

[कंपनी अधिनियम, 2013 की धारा 137 और कंपनी (लेखा) नियम, 2014 के नियम 12 के उपनियम (1) के अनुसरण में]



सत्यमेव जयते

रजिस्ट्रार को वित्तीय कथन और अन्य दस्तावेज प्रस्तुत करने के लिए प्ररूप

6582 GI/2017 (1)

प्ररूप की भाषा 0 अंग्रेजी 0 हिंदी
प्ररूप भरने के लिए अनुदेश किट देखें -
टिप्पण -
-सभी *चिह्नांकित खानों को भरा जाना आज्ञापक है।
-ई-प्ररूप में प्रस्तुत आंकड़े केवल पूर्ण रुपए में प्रविष्ट किए जाने चाहिए। आंकड़े को सौ, हजार, लाख, मिलियन या
करोड़ जैसी अन्य इकाई में पूर्णांकित नहीं किया जाना चाहिए।
फाईल की तारीख को कंपनी की प्राधिकृत पूंजी
फाईल की तारीख को कंपनी के सदस्यों की संख्या
<u>खंड-1 तुलन पत्र की बाबत सूचना और विशिष्टियां</u>
भाग क
I. कंपनी की साधारण सूचना
1. (क) *कंपनी की कारपोरेट पहचान संख्या (पूर्व-पूरित)
(ख) कंपनी का वैश्विक स्थान संख्या (जी एल एन)
2. (क) कंपनी का नाम
(ख) कंपनी के रजिस्ट्रीकृत कार्यालय का पता
(ग) *कंपनी की ई मेल आईडी
3.*वित्तीय कथन से संबंधित वित्तीय वर्ष
(दिन/मास/वर्ष) से (दिन/मास/वर्ष) तक
4. (क)*निदेशक मंडल के बैठक की तारीख जिसमें वित्तीय कथन को अनुमोदित किया गया (दिन/मास/वर्ष)
(ख) (i) वित्तीय विवरणों की प्रकृति
(ii) पुनरीक्षण की प्रकृति 0 वित्तीय कथन 0 निदेशकों की रिपोर्ट 0 दोनों
(iii) क्या पहले अनंतिम वित्तीय कथन फाइल किया गया था 0 हां 0 नहीं 0 लागू नहीं
(iv) क्या स्थगित एजीएम में अंगीकृत किया गया था 0 हां 0 नहीं 0 लागू नहीं
(v) स्थगित एजीएम की तारीख जिसमें वित्तीय कथन अपनाया गया था
(vi) प्ररूप आईएनसी-28 का एसआरएन
(vii) *प्ररूप एओसी-4 का एसआरएन
(viii) सक्षम प्राधिकारी के आदेश की तारीख(दिन/मास/वर्ष)
(ग) वित्तीय कथन पर हस्ताक्षर करने वाले कंपनी के निदेशक (को) प्रबंधक, सचिव, सीईओ, सीएफओ का कथन

				सभी पूर्व पूरित
डिन या आय	कर पैन	नाम	पदनाम	वित्तीय कथन पर हस्ताक्षर
				करने की तारीख
5. (क) निदेश	क मंडल की	बैठक की तारीख ि	जेसमें धारा 134 के अधीन बोर्ड	ई रिपोर्ट को अनुमोदित किया गया
	(दिन/म	गास/वर्ष)		
(ख) बोर्ड रिपो	र्टि पर हस्ताक्ष	प्तर करने वाले निदे	शक(कों) का कथन	
		Ţ		सभी पूर्व पूरित
डिन या आय	कर पैन	नाम	पदनाम	बोर्ड की रिपोर्ट के हस्ताक्षर
				की तारीख
3. *लेखा पर <u>ी</u>	क्षकों द्वारा वि	वेत्तीय विवरणों की	ो रिपोर्ट पर हस्ताक्षर करने की	तारीख (दिन/मास/वर्ष)
7. (क)	क्या वार्षि	् क साधारण अधिव	वेशन (एजीएम) आयोजित हुई (0 हां 0 नहीं 0 लागू नहीं
(ख)	यदि हां, त	नो एजीएम की ता	रीख(दि	देन/मास/वर्ष)
(ग)	एजीएम व	ी सम्यक तारीख	(दिन/मार	स/वर्ष)
(ঘ)	क्या वित्ती	ाय वर्ष या एजीएम	। के स्थान पर कोई समय विस्त	ार दिया गया है
			0 हां 0	नहीं
(ड.)	यदि हां, त	ो समय विस्तार ^{वे}	क पश्चात् एजीएम की निर्धारित	तारीख (दिन/मास/वर्ष)
3. (क) *क्या	कंपनी की ध	ारा 2 के खंड (87)	के अंतर्गत यथा परिभाषित स	मनुषंगी कंपनी है हां नहीं
(ख) नियंर्त्र	ो कंपनी का स	ती आई एन, यदि व	तागू हो	(पूर्व-पूरित)
(ग) नियंत्री	ा कंपनी का न	ाम		
(घ) उपबंध	ध जिसके अन्	सरण में कंपनी एव	क समनुषंगी कंपनी बन गई है _	

9.(क) * क्या कंपनी की धारा 2 के खंड (87) के अंतर्गत यथा परिभाषित कोई समनुषंगी कंपनी हैहां नहीं
(ख) यदि हां, समनुषंगी कंपनी की संख्या का उल्लेख करें सभी पूर्व पूरित
1. समनुषंगी कंपनी का सी आई एन
समनुषंगी कंपनी का नाम
उपबंध, जिसके अनुसरण में कंपनी समनुषंगी हो गई है
10. *लेखा परीक्षकों की संख्या
[l) (क) *लेखा परीक्षक या लेखा परीक्षक के फर्म का आयकर पैन
(ख) लेखापरीक्षक की प्रवर्ग व्यष्टिक लेखापरीक्षक की फर्म
(ग) *लेखापरीक्षक की सदस्यता संख्या या लेखापरीक्षक के फर्म की रजिस्ट्रीकरण संख्या
घ)*प्ररूप एडीटी-1 का एस आर एन पूर्व पूरित
(इ.) * लेखापरीक्षक या लेखापरीक्षक की फर्म का नाम
(च) लेखापरीक्षक या लेखापरीक्षक की फर्म का पता
पंक्ति I
पंक्ति Ⅱ
* शहर
* राज्य
देश
*पिन कोड
(छ) उपर्युक्त फर्म के स्थान पर हस्ताक्षर कर रहे सदस्य का कथन
सदस्य का नाम
सदस्य संख्या
11. (क) *क्या कंपनी अधिनियम, 2013 की अनुसूची-3 लागू है हां नहीं
(ख)*उद्योग का प्रकार
टिप्पण : उद्योग का प्रकार, यदि बैंककारी या विद्युत (पॉवर) या बीमा या गैर-बैंककारी वित्तीय कारपोरेशन से
भिन्न <mark>है तो वाणिज्यिक और औद्योगिक (सी एंड आई)का चयन करें</mark> 12. *क्या समिकित वित्तीय कथन अपेक्षित है
i Z. क्या सामाकत वित्ताय कथन अपाक्षत ह
13. (क) *क्या कंपनी लेखाबहियां और अन्य सुसंगत बहियां तथा दस्तावेजों का रख-रखाव इलेक्ट्रोनिक रूप में
करती है
ख) कंप्यूटर सर्वर के रख-रखाव के स्थान का पूरा डाक पता (लेखा आंकड़ा भंडार) *पंक्ति 1

पंक्ति 2				
* नगर .				
* राज्य /	संघ राज्य क्षेत्र *पि	ोन कोड		
*जिला				
	डी देश कोड			
	नाम			
* दूरभाष	व संख्या (एसटीडी/आईएसडी कोड सहित)			
(ग)	सेवा प्रदाता का कथन (यदि कोई हो)			
` '	सेवा प्रदाता का नाम			
	सेवा प्रदाता का इंटरनेट प्रोटोकॉल पता			
` ') सेवा प्रदाता की अवस्थिति			
(iv)क्या कंपनी लेखाबहियां और अन्य सुसंगत बहि	~	स्तावेजों का रख-	रखाव क्लाउड में करती है
ਮੇਕ	0 ह 	हां 0 नहीं		
स्र	। प्रदाता द्वारा उपलब्ध कराया गया पता			
		भाग-ख		
1. तुलन	ा -पत्र			
	विशिष्टियां			(पिछली रिपोर्ट वाली अवधि)
		अवधि)	के अंत में	
		आंकड़ों (रुपयों	के अनुसार में)	· / ———
		,	न <i>)</i> मास/वर्ष)	(तारीख/मास/वर्ष)
I.	साम्या और दायित्व		,	
(1)	शेयरधारकों की निधि			
	(क) शेयर पूंजी			
	(ख) आरक्षिती और अधिशेष (ग) शेयर वारंटों के प्रति प्राप्त की गई			
	धनराशि			
(2)	आबंटन के स्थान पर लंबित शेयर आवेदन			
(2)	धन राशि			
(3)	गैर-चालू दायित्व			
	(क) दीर्घकालिक उधार			
	(ख) आस्थगित कर दायित्व (निवल)			
	(ग) अन्य दीर्घकालीन उधार			
	(घ) दीर्घकालिक उपबंध			
(4)	चालू दायित्व			
	(क) लघुकालिक उधार			

	(ख) व्यापार संदेय		
	(ग) अन्य चालू दायित्व		
	(घ) लघुकालिक उपबंध		
	कुल	0.00	0.00
II.	आस्तियां		
(1)	गैर-चालू आस्तियां		
	(क) नियत आस्तियां		
	(i) मूर्त आस्तियां		
	(ii) अमूर्त आस्तियां		
	(iii) चालू पूंजीगत कार्य		
	(iv) विकास के अंतर्गत अमूर्त आस्तियां		
	(ख) गैर-चालू विनिधान		
	(ग) आस्थगित कर आस्तियां (निवल)		
	(घ) दीर्घकालिक उधार और अग्रिम		
	(इ.) अन्य गैर-चालू आस्तियां		
(2)	चालू आस्तियां		
	(क) चालू विनिधान		
	(ख) तालिका		
	(ग) व्यापार प्राप्तव्य		
	(घ) नकद और नकद समतुल्य		
	(इ.) लघुकालिक उधार और अग्रिम		
	(च) अन्य चालू आस्तियां		
	कुल	0.00	0.00

2. तुलन पत्र मदें (धनराशि रुपए में)

क. दीर्घकालिक उधार (अप्रतिभूत) का कथन

विशिष्टियां	चालू रिपोर्ट वाली अवधि	पूर्ववर्ती रिपोर्ट वाली अवधि
बंधपत्र/डिबेंचर		
अवधि उधार		
-बैंकों से		
-अन्य पक्षकारों से		
आस्थगित भुगतान दायित्व		
निक्षेप		
संबंधित पक्षकारों से उधार औ		

अग्रिम		
वित्तीय पट्टा बाध्यता की		
दीर्घकालिक परिपक्वता		
अन्य उधार और अग्रिम		
कुल दीर्घकालिक उधार	0.00	0.00
(अप्रतिभूत)		
उपुर्यक्त योग में से निदेशकों द्वारा		
गारंटीकृत कुल धनराशि		

ख. लघुकालिक उधार (अप्रतिभूत) का कथन

विशिष्टियां	चालू रिपोर्ट वाली अवधि	पूर्ववर्ती रिपोर्ट वाली अवधि
मांग पर प्रतिसंदेय उधार		
-बैंकों से		
-अन्य पक्षकारों से		
संबंधित पक्षकारों से उधार और		
अग्रिम		
निक्षेप		
अन्य उधार और अग्रिम		
कुल लघुकालिक उधार	0.00	0.00
(अप्रतिभूत)		
उपुर्यक्त योग में से निदेशकों द्वारा		
गारंटीकृत कुल धनराशि		

ग. दीर्घकालिक उधार और अग्रिम (अप्रतिभूत, माल माने गए)

विशिष्टियां	चालू रिपोर्ट वाली अवधि	पूर्ववर्ती अवधि	रिपोर्ट	वाली
पूंजीगत अग्रिम				
प्रतिभूति जमा				
अन्य संबंधित पक्षकारों से उधार और अग्रिम				
अन्य उधार और अग्रिम				
कुल दीर्घकालिक उधार और अग्रिम				
घटाएं: डूबंत और शंकास्पद उधार और अग्रिम के स्थान पर उपाबंध/भत्ते				
-संबंधित पक्षकारों से				
-अन्य से				
निवल दीर्घकालिक उधार और अग्रिम (अप्रतिभूत,				
माल माने गए)	0.00			0.00

कंपनी के निदेशकों/अन्य	अधिकारियों	द्वारा देय	
उधार और अग्रिम			

घ दीर्घकालिक उधार और अग्रिम (शंकास्पद) का कथन

य. दायका।लक उधार आर आग्रम (सकास्पद) का कथ	चालू रिपोर्ट वाली अवधि	पूर्ववर्ती अवधि	रिपोर्ट	वाली
पूंजीगत अग्रिम				
प्रतिभूति निक्षेप				
संबंधित पक्षकारों को उधार और अग्रिम				
अन्य उधार और अग्रिम				
कुल दीर्घकालिक उधार और अग्रिम				
घटाए: डूबंत और शंकास्पद उधार और अग्रिम के				
स्थान पर उपाबंध/भत्ते				
-संबंधित पक्षकारों से				
-अन्य से				
निवल दीर्घकालिक उधार और अग्रिम (शंकास्पद)	0.00			0.00
कंपनी के निदेशकों/अन्य अधिकारियों द्वारा देय				
उधार और अग्रिम				

ङ व्यापार प्राप्तव्य का कथन

विशिष्टियां	चालू रिपोर्ट वाली अवधि		पूर्ववर्ती रिपोर्ट वाली अवधि	
	छह मास से अधिक	छह मास के भीतर	छह मास से अधिक	छह मास के भीतर
प्रतिभूत, माल माने गए				
अप्रतिभूत, माल माने गए				
शंकास्पद				
कुल व्यापार प्राप्तव्य	0.00	0.00	0.00	0.00
घटाए: डूबे और शंकास्पद उधार के स्थान पर उपाबंध/भत्ता				
निवल व्यापार प्राप्तव्य	0.00	0.00	0.00	0.00
कंपनी के (निदेशकों/अन्य अधिकारियों) द्वारा देय उधार				

3. वित्तीय मानदंड- वित्तीय वर्ष की अंतिम तारीख तक तुलनपत्र मदें (धनराशि रु. में)

1. रिपोर्ट वाली अवधि के दौरान नकद में संदाय प्राप्त किए बिना जारी संविदाओं की धनराशि

2. प्रदत्त शेयर आवेदन
3. रिपोर्ट वाली अवधि के दौरान प्रदत्त शेयर आवेदन धन
4. रिपोर्ट वाली अवधि के दौरान प्राप्त शेयर आवेदन धन
5. प्राप्त और वापसी के स्थान पर देय शेयर आवेदन धन
6. विदेशी कंपनी द्वारा धारित समादत्त पूंजी
7. विदेशी नियंत्री और/या अपने समानुषंगियों के माध्यम से धारित समादत्त पूंजी
8. रिपोर्ट वाली अवधि के दौरान वापस खरीदे गए शेयरों की संख्या
9. रिपोर्ट वाली अवधि के स्वीकृत या नवीकृत निक्षेप
10. रिपोर्ट वाली अवधि के दौरान परिपक्व और दावा किए गए निक्षेप किंतु जिनको संदत्त नहीं किया गया
 11.परिपक्व और दावा किए गए निक्षेप किंतु संदत्त नहीं किया गया
12.निक्षेप परिपक्क परन्तु दावा नहीं किया गया
13.गैर-दावाकृत परिपक्क डिबेंचर
14.दावाकृत डिबेंचर किंतु संदत्त नहीं किया गया
15.निक्षेप पर प्रोदभूत ब्याज और देय किंतु संदत्त नहीं किया गया
16. असंदत्त लाभांश
17.समानुषंगी कंपनियों में विनिधान
18.सरकारी कंपनियों में विनिधान
19. पूंजीगत आरक्षिती
20.विनिधानक शिक्षा और सुरक्षा निधि (आई.ई.पी.एफ.) में अंतरण के स्थान पर देय धनराशि
21.अंतर कारपोरेट निक्षेप
22.ए एस-18 (यदि लागू हो) के अनुसार संव्यवहार का कुल मूल्य
23.सरकारी प्राधिकारी से प्राप्त पूंजीगत समनुषंगी या अनुदान
24. निदेशकों द्वारा संदत्त न की गईं कॉलें
25.अन्य द्वारा भुगतान न की गईं कॉलें
26.समपहृत शेयर (मूल समादत्त धनराशि)
27.पुन: जारी समपहृत शेयर
28.विदेशी संस्थागत अभिकरण से उधार
29.विदेशी कंपनियों से उधार
30. अंतर कॉरपोरट उधार-प्रतिभूत

31.अंतर कॉरपोरट उधार-अप्रतिभूत	_		
32.वाणिज्यिक कागज-पत्र			
33.रिपोर्ट वाली अवधि के दौरान साम्या शेयरों में अधिपत्र	ों का संपरिवर्तन		
34.रिपोर्ट वाली अवधि के दौरान अधिमानी शेयरों में अधिष	। । त्रों का संपरिवर्तन _		
35.रिपोर्ट वाली अवधि के दौरान डिबेंचरों शेयरों में अधिपः	त्रों का संपरिवर्तन		
36.रिपोर्ट वाली अवधि के दौरान जारी अधिपत्र (विदेशी क	रेंसी में)		
37.रिपोर्ट वाली अवधि के दौरान जारी अधिपत्र (रु. में)			
38.लघुकालिक उधार के संदाय में हुई चूक और उस पर ब्या	স		
39.दीर्घकालिक उधार के संदाय में हुई चूक और उस पर ब्य	স		
40.क्या कोई प्रचालन पट्टा वित्तीय पट्टा या विलोमत: संपरि	वर्तित हुआ है <u> </u>	हां नहीं	
इस प्रकार के संपरिवर्तनों का कथन दें	•		
41.कंपनी का निवल मूल्य 42.रिपोर्ट वाली अवधि के दौरान उन शेयरधारकों की संख्		गनन के अंतर्गत शे	यर आबंटित
किए गए			
43.प्रतिभूत उधार			
44.कुल स्थिर आस्तियां (अमूर्त आस्तियां सहित)			
45.अपक्षयण और अपाकरण			
46. बट्टे खाते में समायोजित नहीं किया गया प्रकीर्ण व्यय _			
47.अवाधित विदेशी विनिमय अनुभव			
4. रिपोर्ट वाली अवधि के दौरान समुत्थापित गई शेयर पूंजी (धन	राशि रु. में)		
ब्यौरे	साम्या शेयर	अधिमानी शेयर	कुल
		1	

ब्यौरे	साम्या शेयर	अधिमानी शेयर	कुल
(क) पब्लिक निर्गम			0.00
(ख) बोनस निर्गम			0.00
(ग) अधिकार निर्गम			0.00

(घ) डिबेंचरों/अधिमानी शेयरों के संपरिवर्तन से उत्पन्न प्राइवेट			0.00
स्थानन			
(इ.) अन्य प्राइवेट स्थानन			0.00
(च) डिबेंचरों/अधिमानी शेयरों के संपरिवर्तन से उत्पन्न अधिमानी			0.00
आबंटन			
(छ) अन्य अधिमानी आबंटन			0.00
(ज) कर्मचारी स्टॉक विकल्प योजना (ईएसओपी)			0.00
(झ) अन्य			0.00
(ञ) रिपोर्ट वाली अवधि के दौरान समुत्थान गई शेयर पूंजी की	0.00	0.00	0.00
कुल धन राशि			

5. *निम्नलिखित तालिकानुसार 8 नवंबर 2016 से 30 दिसंबर 2016 के दौरान रखे या संव्यवहार किए गए, विनिर्दिष्ट बैंक नोटों (एसबीएन) के निम्न सारणी में यथा उपबंधित, ब्यौरे :-

विशिष्टियां	एसबीएन	अन्य नोट	कुल
08.11.2016 को अंतिम नकदी			
(+) स्वीकृत प्राप्तियां			
(-) स्वीकृत भुगतान			
(-) बैंक में जमा की गई राशि			
30.12.2016 को अंतिम नकदी			

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<i>~</i> :	जासन	आभलखा	भाउ जा	T - T	TT 97 E	ज ज	atera.	3 013
h	लागत	जा सल्लाखा	आर ला	गत लखा	पराज्ञक	T	a i a a	का चात

1. *क्या कंपनी द्वारा लागत अभिलेखों का अनुरक्षण, कंपनी (लागत अभिलेख और लागत लेखा परीक्षक) नियम
2014 के अंतर्गत अधिदेशित है हांनहीं
यदि हां, तो केन्द्रीय उत्पादन शुल्क टैरिफ अधिनियम शीर्षक जिसके अधीन यह उत्पादन/सेवा आवृत्त है।
2. *क्या कंपनी के लेखा अभिलेखों की लेखापरीक्षा क्र.सं1 में निर्दिष्ट नियमों के अधीन है हां नहीं
यदि हां, तो केन्द्रीय उत्पादन शुल्क टैरिफ अधिनियम शीर्षक जिसके अधीन यह उत्पादन/सेवा आवृत्त है।

खण्ड 2 - लाभ और हानि लेखा के संबंध में सूचना और विशिष्टियां

1.	लाभ और हानि का कथन		
	विशिष्टियां	अवधि से संबंधित आंकड़े (चालू रिपोर्ट वाली अवधि) से (तारीख/मास/वर्ष) तक (तारीख/मास/वर्ष)	अवधि से संबंधित आंकड़े (पूर्ववर्ती रिपोर्ट वाली अवधि) से (तारीख/मास/वर्ष) से तक (तारीख/मास/वर्ष)
(1)	प्रचालन से राजस्व		
	देशी आवर्त		
	(i) विनिर्मित उत्पादों की बिक्री		
	(ii) व्यापार होने वाले उत्पादों की बिक्री		
	(iii) सेवाओं की बिक्री और आपूर्ति		
	निर्यात व्यापारावर्त		
	(i) निर्मित वस्तुओं की बिक्री		
	(ii) व्यापार किए गए वस्तुओं की बिक्री		
	(iii) सेवाओं की बिक्री या आपूर्ति		
(11)	अन्य आय		
(III)	कुल राजस्व (I+II)	0.00	0.00
(IV)	व्यय		
	खपत की गईं सामग्री की लागत		
	व्यापार के अधीन स्टॉक का क्रय		
	तालिकाओं में परिवर्तन- तैयार माल		
	काम काज प्रगति		
	व्यापार में स्टॉक		

	कर्मचारी फायदा व्यय		
	प्रबंधन पारिश्रमिक		
	लेखापरीक्षकों को भुगतान		
	बीमा व्यय		
	विद्युत और ईंधन		
	वित्तीय लागत		
	अवक्षयण और अपाकरण		
	व्यय		
	अन्य व्यय		
	कुल व्यय	0.00	0.00
(V)	आपवादिक और असाधारण मदों और कर	0.00	0.00
	(III-IV) के पूर्व लाभ		
(VI	आपवादिक मदें		
(VII)	असाधारण मदों और कर	0.00	0.00
	(V-VI) के पूर्व लाभ		
(VIII)	असाधारण मद		
(IX)	कर से पूर्व लाभ (VII-VIII)	0.00	0.00
(X)	कर व्यय		
	i. चालू कर		
	ii. आस्थगित कर		
(XI)	जारी संचालनों से अवधि के संबंध में लाभ/(हानि)	0.00	0.00
	(I-X)		
(XII)	असतत संचालनों से लाभ/(हानि)		
(XIII)	असतत संचालनों पर कर व्यय		
(XIV)	सतत संचालनों से लाभ / (हानि) (कर के बाद) (XII-XIII)	0.00	0.00
(XV)	लाभ/(हानि) (XI+XIV)	0.00	0.00
(XVI)	असाधारण मदों से पूर्व प्रति साम्या शेयर आय		
	मूल		
	तनुकृत		

(XVII)	असाधारण मदों के पश्चात् प्रति साम्या शेयर आय	
	(1) मूल	
	(2) तनुकृत	

2. लाभ और हानि के मदों का कथन (राशि रुपए में)

क. विदेशी विनिमय से आय का कथन

विशिष्टियां	चालू रिपोर्ट वाली अवधि	पूर्ववर्ती रिपोर्ट वाली अवधि
एफओबी आधार पर वस्तुओं के निर्यात की गणना		
ब्याज और लाभांश		
स्वामित्व		
व्यवहार ज्ञान		
व्यवसायिक और परामर्श फीस		
अन्य आय		
विदेशी विनियम से कुल अर्जन	0.00	0.00

ख. विदेशी विनिमय से व्यय का कथन

विशिष्टियां	चालू रिपोर्ट वाली अवधि	पूर्ववर्ती रिपोर्ट वाली अवधि
सीआईएफ आधार पर वस्तुओं के आयात की	•	
गणना		
(i) कच्चा माल		
(ii) संघटक और अतिरिक्त पुर्जे		
(iii) प्रमुख पूंजी माल		
व्यय का कारण		
स्वामित्व		
व्यवहार ज्ञान		
व्यवसायिक और परामर्श फीस		
ब्याज		
अन्य मामले		
संदत्त लाभांश		
विदेशी विनियम से कुल व्यय	0.00	0.00

3. कित्तीय मापदंड- रिपोर्ट वाली अवधि के दौरान लाभ और हानि वाले मद (राशि में रुपए)

1.	प्रस्तावित लाभांश	%
2.	प्रति शेयर आय (रु. में.) साधारण	
	न्यूनतम	

3.	विदेशी करेंसी में आय	
4.	विदेशी करेंसी में व्यय	
5.	सरकारी प्राधिकारी (प्राधिकारियों) से प्राप्त राजस्व अनुदान या सहायता	
6.	किराया संदत्त	
7.	भंडारण और अतिरिक्त पुर्जों का खपत	
8.	एएस-18 के अनुसार संबंधित पक्षों के साथ किए गए विनियमय का सकल	
	मूल्य (यदि लागू है)	
9.	एएस-18 के अनुसार संबंधित पक्षों के डुबत उधार (यदि लागू हो)	

	7.	भंडारण और अतिरिक्त पुर्जों का खपत			
	8.	एएस-18 के अनुसार संबंधित पक्षों के साथ किए गए विनिय	यमय का सकल		
		मूल्य (यदि लागू है)			
	9.	एएस-18 के अनुसार संबंधित पक्षों के डुबत उधार (यदि ला	गू हो)		
4.	कंपर्न	ो के प्रमुख उत्पादों या सेवाओं से संबंधित कथन			
उत	पादों	की कुल संख्या /सेवाओं की प्रवर्ग			
	1.	उत्पाद या सेवा प्रवर्ग का कोड (आईटीसी/एनपीसीएस 4 अंकीय	का कोड)		
		उत्पाद या सेवा प्रवर्ग का वर्णन			
		उत्पाद या सेवा प्रवर्ग का आवर्त (रु. में)			
		आवर्त में सर्वाधिक योगदान करने वाला उत्पाद या सेवा (आईटी	सी/एनपीसीएस	8 अंक को	ड)
		उत्पाद या सेवा का वर्णन			
		सर्वाधिक योगदान देने वाले उत्पाद या सेवा का आवर्त (रु. में) .			
टि	प्पण:	कृपया उत्पाद कोड के स्थान पर वाणिज्यिक उद्योग और मंत्राल	य के समरसता व	गस्तु कथन	और कूट प्रणाली
तश	ग्रा सेव	त्रा कोड के स्थान पर सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रा	ालय, भारत सर	कार द्वारा	जारी सेवाओं के
स्थ	ान प	र राष्ट्रीय उत्पाद वर्गीकरण पर आधारित 'भारतीय व्यापार वर्ग	किरण' देखें।		
		^			
		खण्ड 3—कारपोरेट सामाजिक दायित्व (सीए	सआर) की स् चन	<u>T</u>	
1.	(क) ((i) *क्या कंपनी अधिनियम 2013 की धारा 135 के अनुसार सी	एसआर लागू है		0 हां 0 नहीं
		(ii) व्यापारावर्त (रुपए में)			
		(iii) निवल मूल्य (रुपए में)			
	(ख)	पिछले तीन वित्त वर्षों के स्थान पर निवल लाभ			
		समाप्त वित्त वर्ष			
		कर पूर्व लाभ (रुपए में)			
		धारा 198 के अधीन गणित निवल लाभ कंपनी (सीएसआर			
		नीति) नियम, 2014 के नियम 2(1)(च) के अनुसार			
		समायोजित (रुपए में)			
		ı	l l		1

2.	पिछले तीन वित्तीय वर्षों के स्थान पर कंपनी का औसत निवल लाभ (अधिनियम की धारा 135 की
उपधार	ा (5) के स्पष्टीकरण में यथापरिभाषित(रुपए में)
3.	विहित सीएसआर व्यय (उपर्युक्त मद 2 में दी गई राशि का दो प्रतिशत) (रुपए में)
4	(क) वित्त वर्ष के स्थान पर सीएसआर पर व्यय की गई कल राशि

(ख) स्थानीय क्षेत्र में व्यय की गई राशि (रुपए में)

(ग) नीचे ब्यौरे के अनुसार वित्त वर्ष के दौरान व्यय की गई राशि के व्यय की रीति

सीएसआर कार्यकलापों की संख्या

(यदि कार्यक्रमों/परियोजनाओं/कार्यकलापों की संख्या बीस से अधिक है तो अनुदेश कीट में यथाविनिर्दिष्ट एक्सेल शीट में बाकी ब्यौरे प्रस्तुत करें)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
क्र.सं.	पहचानी	सेक्टर,	उन राज्य /	उस जिले को	परिव्यय	परियोजनाओं	प्रशासनिक	व्यय
	गई	जिसके	संघ राज्य	विनिर्दिष्ट	धनराशि	या कार्यक्रमों	शीर्षों पर	की
	सीएसआर	दायरे में	क्षेत्र को	करें जहां	(बजट)	पर खर्च की	व्यय	गई
	परियोजना	परियोजना	विनिर्दिष्ट	परियोजनाएं	परियोजना	गई धनराशि		राशि
	या	आती है	करें जहां	और	या			ढंग
	कार्यकलाप	-11.11.6	परियोजनाएं	कार्यक्रम	कार्यक्रम-			
			और	कार्यान्वित	वार			
			कार्यक्रम	हुए				
			कार्यान्वित					
			हुए					
1.								
2.								
3.								
	कुल							

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ο.	ं कायान्वयन	आभकरण	(अ।भकरणा)	। का कथन द।	'नाम. पता और इ	मल)

6.	व्यय न करने का स्पष्टीकरण
	गति अन्य तो विविर्तिष करें

7. क्या सीएसआर नीति के कार्यान्वयन और निगरानी संबंधी सीएसआर समिति का जवाबदेयता कथन बोर्ड की रिपोर्ट के साथ उपाबद्ध है 0 हां 0 - 6

खण्ड 4. संबंधित पक्षकार संव्यवहार के बारे में प्रकटीकरण

कंपनी अधिनियम, 2013 की धारा 188 की उप-धारा (1) में निर्दिष्ट संबंधित पक्षकारों के साथ, कंपनी द्वारा की गई संविदाएं/ठहराव के कथन का प्रकटीकरण जिसमें उसके तीसरे परन्तुक के अंतर्गत कतिपय सन्निकट संव्यवहार का कथन शामिल हो।

1.	उन	संविदाओं	या	ठहराव	या	संव्यवहारों	का	कथन,	जो	दूरी	बनाकर	आधार	पर	नहीं	किए	गए

संबंधित पक्षकार का नाम 💮 नातेदारी की प्रकृति 💮 संविदाओं या ठहरावों या संव्यवहारों की प्रकृति					ा ठहरावों या संव्यवहारों की प्रकृति
	र्ड के	अग्रिम के	रूप में	संदत्त	धारा 188 के प्रथम परन्तुक के
7	नुम दनकी	राशि, यवि	दे कोई	हो तो	अंतर्गत यथा अपेक्षित साधारण
ता	रीख				अधिवेशन में पारित संकल्प की
					तारीख
2. दूरी के आधार पर साग	गग्री संविदा या	⁻ व्यवस्था या स	गंव्यवह	ार का	कथन
	<u> </u>			 -:	· · · · · · · · · · · · · · · · ·
संबंधित पक्षकार का नाम	संव्यवहार	का प्रकृति	<u> </u>	।वदाअ	ों या ठहरावों या संव्यवहारों की प्रगति
संविदाओं/ठहरावों/ संव्यवहार	ों की अवधि	बोर्ड के अनुम	ोदन की) 3	मग्रिम के रूप में संदत्त राशि, यदि कोई हो
1		तारीख			
	खण	 ड 5∶ लेखापरीः	क्षक की	रिपो	
					_
1. (क) सरकारी कंपनी की दश	ा में, क्या भार	त के नियंत्रक-	महालेख	ब्रापरीः	क्षक (सीएजी) ने कंपनी अधिनियम, 201
के अंतर्गत लेखा प्रतिवेदन पर ि	टेप्पणियां की ह	हैं या इसे अनुपू	रित वि	ज्या है	
					हां नहीं
(ख) यदि हां तो, निम्नलिखित [्]	कथन उपलब्ध	கசய்₋			
			<u>α, ν</u>	l	- \ C : - \ \ \ \ \ - \ \ \ \ \ \ \ \ \ \ \ \
क्र. भारत के नियंत्रक सं. प्राप्त टिप्पणियों					त के नियंत्रक और महालेखापरीक्षक रुजी) से प्राप्त टिप्पणियों पर निदेशक का
स. अग्या १८०५। णया र	या जनुपूरका क	ग भवत ।दवा ५	ગાલ	(सार उत्तर	
I					
II.					
11.					

- (ग) क्या भारत के नियंत्रक और महालेखापरीक्षक ने कंपनी अधिनियम की धारा 143 के अंतर्गत अनुपूरक या जांच लेखापरीक्षा की है _हां _ नहीं
- II. *क्या लेखा परीक्षक ने रिपोर्ट किया है कि कंपनी ने 8 नवंबर 2016 से 30 दिसंबर 2016 की अवधि के दौरान अपने वित्तीय विवरणों में अपने शेयरों और साथ ही विनिर्दिष्ट बैंक नोटों के संव्यवहारों का अपेक्षित प्रकटीकरण

किया है और यदि हां तो क्या वह कंपनी द्वारा रखी गई ले	ाखा बहियों के अनुसार है।
III. लेखापरीक्षाकों द्वारा की गई टिप्पणियों और सीएआ	0 हां 0 नहीं रओ की उपयुक्तता के ब्यौरे
 *क्या लेखापरीक्षकों की रिपोर्ट अर्हित की गई है या उर हां नहीं 	प्तमें कोई आपत्ति या प्रतिकूल टिप्पणियां की गई हैं
2. यदि हां तो, स्वीकृत अथवा आपत्ति अथवा प्रतिकूल टि	प्पणियों की संख्या
क्र. सं. (क) लेखापरीक्षकों की रिपोर्ट में लेखापरीक्ष स्वीकृत, आपत्ति अथवा प्रतिकूल टिप्पणियां ।.	कों की (ख) रिपोर्ट के अनुसार लेखापरीक्षकों की स्वीकृत, आपत्ति अथवा प्रतिकूल टिप्पणियों पर निदेशकों की टिप्पणियां
 3. *क्या कंपनी (लेखापरीक्षकों की रिपोर्ट) आदेश (र 4. कंपनी (लेखापरीक्षकों की रिपोर्ट) आदेश, 2015 की टिप्पणियां 	त्तीएआरओ) लागू है 0 हां 0 नहीं (सीएआरओ) के अंतर्गत उल्लिखित मदों पर लेखापरीक्षकों
विशिष्टियां	रिपोर्ट पर लेखापरीक्षकों की टिप्पणियां
स्थिर आस्तियां	
माल तालिकाएं	
कंपनी द्वारा दिए गए उधार	
पब्लिक निक्षेपों की स्वीकृति	
- लागत अभिलेखों का अनुरक्षण	
कानूनी शोध्य	
्रावधिक उधार	
पाया गया कपट	
अन्य	
् खण्ड-(। 5- प्रकीर्ण
1. *क्या अनुसचिवीय लेखापरीक्षा लागू है	0 हां 0 नहीं
2. * क्या धारा 134 की उपधारा (3) के तहत निदेश	कों की रिपोर्ट के संबंध में विस्तृत प्रकटीकरण संलग्न है 0 हां 0 नहीं

[भाग II-खण्ड 3(i)] भारत का राजपत्र : असाधारण 19

संलग्नक	संलग्नकों की सूची						
1. *धारा 134 के अनुसार सम्यक अधिप्रमाणित समेकित							
वित्तीय कथन	संलग्न करें						
(बोर्ड की रिपोर्ट, लेखापरीक्षा रिपोर्ट तथा अन्य दस्तावेजों सहित	·)						
2. धारा 129 के अनुसार समानुषंगियों का कथन-प्ररूप एओसी	- I संलग्न करें						
3. वार्षिक साधारण अधिवेशन (एजीएम) में तुलन पत्र							
अंगीकार नहीं करने संबंधी तथ्य और कारण का कथन	संलग्न करें						
4. वार्षिक साधारण अधिवेशन आयोजित नहीं करने संबंधी							
तथ्य और कारण का कथन	संलग्न करें						
5. वित्तीय वर्ष या वार्षिक असाधारण अधिवेशन के विस्तार का							
अनुमोदन पत्र	संलग्न करें						
6. धारा 143 के अंतर्गत अनुपूरक या जांच लेखापरीक्षा रिपोर्ट	संलग्न करें						
7. धारा 135 की उपधारा (4) के अनुसार कंपनी की सीएसआर	नीति संलग्न करें						
8. अन्य संस्थाओँ के ब्यौरे	संलग्न करें						
9. धारा 188 की उपधारा (1) के अनुसार संबंधित पक्षकारों के स	गाथ						
संविदाओं/ठहरावों/ संव्यवहारों की मुख्य विशेषताएं और							
प्रमाणिकता - प्ररूप एओसी-2	संलग्न करें						
10. भारत के नियंत्रक और महालेखापरीक्षक की टिप्पणियों के ब्य	गौरे संलग्न करें						
11. अनुसचिवीय लेखापरीक्षक रिपोर्ट	संलग्न करें						
12. धारा 134 की उपधारा (3) के अनुसार निदेशक रिपोर्ट	संलग्न करें						
13. शेष सीएसआर कार्यकलापों के ब्यौरे	संलग्न करें						
14. वैकल्पिक संलग्नक, यदि कोई हो	संलग्न करे						
	संलग्नक हटाएं						
घोषणा पत्र							
मुझे कंपनी के निदेशक मंडल द्वारा तारीख के *	'संकल्प संख्या द्वारा से इस प्ररूप						
पर हस्ताक्षर करने और यह घोषित करने के स्थान पर प्राधिकृत किया गया है कि कंपनी अधिनियम, 2013 और इसके अंतर्गत बनाए गए नियमों की सभी अपेक्षाओं का इस प्ररूप की विषयवस्तु और इससे संबंधित मामलों में							

अनुपालन किया गया है। मैं यह भी घोषित करता हूं कि:

- 1. इस प्ररूप और इसके संलग्नकों में जो भी कहा गया है वह सही, सत्य और पूर्ण है तथा इस प्ररूप की विषयवस्तु से संबंधित कोई सूचना रोकी या छुपाई नहीं गई है और यह कंपनी द्वारा रखे जा रहे मूल अभिलेखों के अनुरूप है।
- 2. इस प्ररूप के साथ सभी अपेक्षित संलग्नक पूर्ण और स्पष्ट रूप से संलग्न किए गए हैं।

***O
*अंकीय हस्ताक्षर किए जाने हेतु डीएससी बॉक्स
*पदनाम
*िनदेशक की निदेशक पहचान संख्या; या प्रबंधक या मुख्य कार्यकारी अधिकारी या मुख्य वित्तीय अधिकारी का पैन नं. अथवा सचिव की सदस्यता संख्या
वृतिक कर रहे व्यवसायिक का प्रमाण पत्र
मैं यह घोषणा करता हूं कि मुझे इस प्ररूप के प्रमाणन हेतु सम्यक नियुक्त किया गया है। मैं एतद्द्वारा प्रमाणित करता हूं कि मैंने इस प्ररूप और इससे संबंधित मामलों की विषयवस्तु हेतु कंपनी अधिनियम, 2013 और इसके अंतर्गत बनाए गए नियमों के उपबंधों का अध्ययन किया है और मैंने उपर्युक्त विशिष्टियों (संलग्नक सहित) का कंपनी/आवेदक द्वारा रखे जा रहे मूल/प्रमाणित अभिलेखों से सत्यापन किया है और इन्हें सही, सत्य और पूर्ण पाया है तथा इस प्ररूप में कोई सूचना छुपाई नहीं गई है। मैं यह भी प्रमाणित करता हूं कि:
 उक्त अभिलेख समुचित ढंग से तैयार किए गए, कंपनी के अपेक्षित अधिकारियों द्वारा हस्ताक्षर किए गए और कंपनी अधिनियम, 2013 के संबंधित उपबंधों के अनुसार रखे जा रहे हैं तथा इन्हें व्यवस्थित पाया गया है;
2. अपेक्षित सभी संलग्नक इस प्ररूप के साथ पूर्ण और स्पष्ट रूप से संलग्न किए गए हैं;
 मैं जानता हूं कि किसी भी स्तर पर गलत प्रमाणन पाए जाने पर मेरे विरूद्ध कंपनी अधिनियम, 2013 की धारा 448 के अंतर्गत कार्रवाई का दायी रहूंगा।
0 चार्टर्ड अकांउटेंट (पूर्णकालिक वाणिज्य) या 0 लागत लेखाकार (पूर्णकालिक वाणिज्य) या
0 कंपनी सचिव (पूर्णकालिक वाणिज्य)
एसोसिएट या फैलो 0 एसोसिएट 0 फैलो सदस्यता संख्या

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वाणिज्य	प्रमाणपत्र संख्या	

टिप्पण: धारा 448 और धारा 449 के उपाबंधों की ओर ध्यान आकर्षित किया जाता है जिनमें मिथ्या कथन/प्रमाणपत्र के स्थान पर दंड और मिथ्या साक्ष्य के स्थान पर दंड का उपाबंध है।

<u>संशोधित करें प्ररूप की जांच पूर्व संवीक्षा प्रस्तुत</u>

केवल कार्यालय उपयोग के लिएः फाइल करने के ब्यौरे दें ई-प्ररूप सेवा अनुरोध संख्या(एसआरएन) ई-प्ररूप फाइल करने की तिथि (तारीख/मास/वर्ष)

प्राधिकृत करने वाले अधिकारी के अंकीय हस्ताक्षर

यह ई-प्ररूप रजिस्ट्रीकृत किया जाता हैप्रस्तुत करने की पृष्टि हस्ताक्षर करने की तारीख(तारीख/मास/वर्ष)

अथवा

यह ई-प्ररूप ई-ढंग के माध्यम से और फाइल करने वाली कंपनी द्वारा दिए गए सत्यता कथन के आधार पर कंपनी रजिस्ट्रार द्वारा रखी गई फाइल पर लिया गया है।"

> [फा. सं. 1/19/2013-सीएल-V-भाग] अमरदीप सिंह, भाटिया संयुक्त सचिव

टिप्पणी: मूल अधिसूचना भारत के राजपत्र में सा.का.िन. 239(अ) तारीख 31.03.2014 द्वारा प्रकाशित की गई थी और अधिसूचना संख्या सा.का.िन. 723(अ) तारीख 14.10.2014, सा.का.िन. 37(अ) तारीख 16.01.2015 और सा.का.िन. 680(अ) तारीख 04.09.2015 और सा.का.िन. 742(अ) तारीख 27.07.2016 द्वारा उसमें संशोधन किए गए थे।

MINISTRY OF CORPORATE AFFAIRS NOTIFICATION

New Delhi, the 7th November, 2017

- G.S.R. 1371(E).—In exercise of the powers conferred by sub-sections (1) and (3) of section 128, sub section (3) of section 129, section 133, section 134 and section 138 read with section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Accounts) Rules, 2014, namely:-
- 1. (1) These rules may be called the Companies (Accounts) Amendment Rules, 2017.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Companies (Accounts) Rules, 2014, in Annexure, for form AOC-4, the following Form shall be substituted, namely:-

FORM NO. AOC-4

[Pursuant to section 137 of the Companies Act, 2013 and sub-rule (1) of Rule 12 of Companies (Accounts) Rules, 2014]



Form for filing financial statement and other documents with the Registrar

Form Language o English o Hindi

Refer the instruction kit for filing the form.

Note-

- -All fields marked in * are to be mandatorily filled.
- -Figures appearing in the e-Form should be entered in Absolute Rupees only. Figures should not be rounded off in any other unit like hundreds, thousands, lakhs, millions or crores.

Authorised capital of the company as on the date of filing	
Number of members of the company as on the date of filing	
SEGMENT- I: INFORMATION AND PARTICULARS I	N RESPECT OF BALANCE SHEET
Part A	
I. General information of the company	
(a) *Corporate identity number (CIN) of company (b) Global location number (GLN) of	Pre-fill company
2. (a) Name of the company	
(b) Address of the registered office of the company	
(c) *e-mail id of the company	

3. * Financial year to whi	ich financial statements	relates (DD/MM/YYYY	r)	(DD/MM/YYYY)
4. (a) *Date of Board of	Directors' meeting in w	hich financial staten	nents are approved	(DI	D/MM/YYYY
(b) (i) *Nature of fina	ancial statements				
(iii) Whether prov (iv) Whether adop	sion o Financial statem isional financial stateme ted in adjourned AGM ned AGM in which finan	o Yes o No o No	Yes o No o Not a	applicable	
(vii) SRN of form (viii) SRN of form					
	r of competent authority		(DD/MM/YYY		
Provide Direc	or(s), manager, secretary ctor Identification num ber (Income-tax PAN)	ber (DIN) in case of	of director and Inc	come –tax permai	
			Pre-fill	All	
DIN or Income-tax PAN	Nam	e	Designation	Date of significancial st	gning of atements
5. (a) *Date of Board of l	_	nich Boards' report i	eferred	(DD/MM	/YYYY)
under section 134	was approved				
(b) Details of Director	r(s) who have signed the	Boards' report	Pre-f	fill	

DIN	Name	Designation	Date of signing of Boards' report
6. *Date of signing of rep	ports on the financial statements by the audit	ors	(DD/MM/YYYY)
7. (a) *Whether annua	l general meeting (AGM) held o Yes	o No o Not applicable	
(b) If yes, date of A	AGM (D	D/MM/YYYY)	
(c) *Due date of AC	GM (D	D/MM/YYYY)	
(d) *Whether any e	extension for financial year or AGM granted	o Yes o No	
(e) If yes, due date	of AGM after grant of extension		(DD/MM/YYYY)
(b) CIN of the holdi (c) Name of the holdi			etion 2 o Yes o No Pre-Fill
(d) Provision pursu	ant to which the company has become a sub	sidiary	
_	eate number of subsidiary company(ies)		on 2 o Yes o No re-fill All
I. CIN of subsidiary of	company		
Name of the subsidi	ary company		
Provisions pursuant	to which the company has become a subsi-	diary	
10. *Number of auditors			

*(b) Category of auditor O Individual O Auditor's firm *(c) Membership number of auditor or auditor's *(d) SRN of form ADT-1 Pre-fill *(e) Name of the auditor or auditor's firm *(f) Address of the auditor or auditor's firm Line I	*(a)	Income-tax PAN of auditor or auditor's firm				
# fm"'s registration number # (d) \$RN of form ADT-1 # (e) Name of the auditor or auditor's firm Line I Line II **City **State Country **Pin code Details of the member signing for the above firm Name of the member	*(b)		O Individual	O Auditor's	firm	
*(e) Name of the auditor or auditor's firm *(f) Address of the auditor or auditor's firm Line I Line II Country *Pin code (g) Details of the member signing for the above firm Name of the member Membership number *Whether Schedule III of the Companies Act, 2013 is applicable o Yes o No *Type of Industry ote: In case the type of industry is other than Banking or Power or Insurance or NBFC, then select ommercial and Industrial (C&I). Whether consolidated financial statements required or not o Yes o No (a) *Whether company is maintaining books of account and other relevant books and papers in electronic o Yes o No b) Complete Postal Address of the Place of maintenance of computer servers (Storing Accounting Data) *Line I Line II *City *State/Union Territory *Pin code *District *Storing Country code Country	*(c)					
"(f) Address of the auditor or auditor's firm Line I Line II "City "State Country "Pin code (g) Details of the member signing for the above firm Name of the member Membership number Whether Schedule III of the Companies Act, 2013 is applicable o Yes o No "Type of Industry Ote: In case the type of industry is other than Banking or Power or Insurance or NBFC, then select Other Companies Act, 2013 is applicable o Yes o No Whether consolidated financial statements required or not o Yes o No Other Companies Act, 2013 is applicable of Yes o No Other Companies Act,	*(d)	SRN of form ADT-1			Pre-Fill	
Line I Line II Country Pin code (g) Details of the member signing for the above firm Name of the member Membership number New of Industry Pier of Industry Nete: In case the type of industry is other than Banking or Power or Insurance or NBFC, then select commercial and Industrial (C&I). Whether consolidated financial statements required or not o Yes o No (a) *Whether company is maintaining books of account and other relevant books and papers in electronic o Yes o No (b) Complete Postal Address of the Place of maintenance of computer servers (Storing Accounting Data) *Line I Line II *City *Pin code *District *SiSO Country code Country	*(e)	Name of the auditor or auditor's firm				
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Country *Pin code (g) Details of the member signing for the above firm Name of the member Membership number *Whether Schedule III of the Companies Act, 2013 is applicable o Yes o No *Type of Industry tee: In case the type of industry is other than Banking or Power or Insurance or NBFC, then select formercial and Industrial (C&I). Whether consolidated financial statements required or not o Yes o No (a) *Whether company is maintaining books of account and other relevant books and papers in electroni o Yes o No (b) Complete Postal Address of the Place of maintenance of computer servers (Storing Accounting Data) *Line I Line II *City *Pin code *District *Stot Country code Country		*City				$\overline{}$
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(g) Details of the member signing for the above firm Name of the member *Whether Schedule III of the Companies Act, 2013 is applicable o Yes o No *Type of Industry tee: In case the type of industry is other than Banking or Power or Insurance or NBFC, then select tomercial and Industrial (C&I). Whether consolidated financial statements required or not o Yes o No a) *Whether company is maintaining books of account and other relevant books and papers in electronic o Yes o No c) Complete Postal Address of the Place of maintenance of computer servers (Storing Accounting Data) *Line I Line II *City *State/Union Territory *Pin code *District *ISO Country code Country		Country				<u> </u>
Name of the member		*Pin code			1	
Membership number	(g)	Details of the member signing for the above	firm			
) *Whether Schedule III of the Companies Act, 2013 is applicable o Yes o No)*Type of Industry te: In case the type of industry is other than Banking or Power or Insurance or NBFC, then select tommercial and Industrial (C&I). Whether consolidated financial statements required or not o Yes o No (a) *Whether company is maintaining books of account and other relevant books and papers in electroni o Yes o No (b) Complete Postal Address of the Place of maintenance of computer servers (Storing Accounting Data) *Line II Line II *City *Pin code *District *ISO Country code Country		Name of the member				
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o Yes o No c) Complete Postal Address of the Place of maintenance of computer servers (Storing Accounting Data) *Line I Line II *City *State/Union Territory *Pin code *District *ISO Country code Country)*Type ote: In o	ther Schedule III of the Companies Act, 20 of Industry case the type of industry is other than Bar			or NBFC, then select	
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(ii) Internet protocol address of service provide	r	
,			
(iii) Location of the service provider		
(iv) Whether books of account and other books	and papers are maintained on c	loud o Yes o No
(,,, , , , , , , , , , , , , , , , , ,	and papers are manualled on e	1000 0 100 0 110
	Address as provided by the service provider	r	
	Р	art -B	
I. Ba	lance Sheet		
	Particulars	Figures as at the end of	
		(Current reporting period)	(Previous reporting period)
		(in Rs.)	(in Rs.)
		DD/MM/YYYY)	(DD/MM/YYYY)
			(DD/MINI/1111)
I.	EQUITY AND LIABILITIES		
(1)	Shareholders' funds		
	(a) Share capital		
	(b) Reserves and surplus		
	(c) Money received against share warrants		
(2)	Share application money pending allotment		
(3)	Non-current liabilities		
(3)	(a) Long-term borrowings		
	(b) Deferred tax liabilities (net)		
	(c) Other long term liabilities		
	(d) Long term provisions		
(4)	Current liabilities		
	(a) Short-term borrowings		
	(b) Trade payables		
	(c) Other current liabilities		
	(d) Short-term provisions	0.00	0.00
TT	TOTAL ASSETS	0.00	0.00
(1)	Non-current assets		
(1)	(a) Fixed assets		
	(i) Tangible assets		
	(ii) Intangible assets		
	(iii) Capital work-in progress		
	(iv) Intangible assets under development		
	(b) Non-current Investments		
	(c) Deferred tax assets (net)		
	(d) Long-term loans and advances		
(2)	(e) Other non-current assets		
(2)	Current assets (a) Current investments		
	(b) Inventories		
	(c) Trade receivables		
	(d) Cash and cash equivalents		
	(e) Short-term loans and advances		
	(f) Other current assets		
	TOTAL	0.00	0.00

II. Detailed Balance sheet items (Amount in Rupees)

A. Details of long term borrowings (unsecured)

Particulars	Current reporting period	Previous reporting period
Bonds/ debentures		
Term Loans		
-From banks		
-From other parties		
Deferred payment liabilities		
Deposits		
Loans and advances from related		
parties		
Long term maturities of financial lease		
obligations		
Other loans & advances		
Total long term borrowings	0.00	0.00
(unsecured)		
Out of above total, aggregate amount		
guaranteed by directors		

B. Details of short term borrowings (unsecured)

Particulars	Currents reporting period	Previous reporting period
Loans repayable on demand		
-From banks		
-From other parties		
Loans and advances from related parties		
Deposits		
Other loans and advances		
Total short term borrowings (unsecured)	0.00	0.00
Out of above total, aggregate amount		
guaranteed by directors		

C. Details of long term loans and advances (unsecured, considered good)

Particulars	Current reporting period	Previous reporting period
Capital advances		
Security deposits		
Loans and advances to other related		
parties		
Other loans and advances		
Total long term loan and advances		
Less: Provision/ allowance for bad and		
doubtful loans and advances		
-From related parties		
-From others		
Net long term loan and advances	0.00	0.00
(unsecured, considered good)		
Loans and advances due by directors/		
other officers of the company		

D. Details of long term loans and advances (doubtful)

	Current reporting period	Previous reporting period
Capital advances		
Security deposits		
Loans and advances to related parties		
Other loans and advances		
Total long term loan and advances		
Less: Provision/ allowance for bad and doubtful loans and advances		
-From related parties		
-From others		
Net long term loan and advances (doubtful)	0.00	0.00
Loans and advances due by directors/ other officers of the company		

E. Details of trade receivables

Particulars	Current reporting period		Previous reporting period	
	Exceeding six months	Within six months	Exceeding six months	Within six months
Secured, considered good				
Unsecured, considered good				
Doubtful				
Total trade receivables	0.00	0.00	0.00	0.00
Less: provision/ allowance for bad and doubtful debts				
Net trade receivables	0.00	0.00	0.00	0.00
Debt due by (directors/others officers of the company				

III. *Financial parameters – Balance sheet items (Amount in Rupees) as on financial year end date

during reporting period Share application money given Share application money given during the reporting period Share application money received during the reporting period Share application money received and due for refund Paid-up capital held by foreign company Paid-up capital held by foreign holding and/ or through its subsidiaries Number of shares bought back during the reporting period Deposits accepted or renewed during the reporting period Deposits matured and claimed but not paid during the reporting period Deposits matured and claimed but not paid during the reporting period Leposits matured and claimed but not paid Debensits matured debentures Interest on deposits accrued and due but not paid Unclaimed matured debentures Hepenstructures claimed but not paid Unpaid dividend Interest on deposits accrued and due but not paid Unpaid dividend Tilnvestment in subsidiary companies Amount due for transfer to Investor Education and Protection Fund (IEPF) Inter-corporate deposits Capital reserve Capital subsidies or grants received from government authority(ies) Amount due for transaction as per AS- 18 (if applicable) Capital subsidies or grants received from government authority(ies) Acapital subsidies or grants received from government authority(ies) Acapital subsidies or grants received from government authority(ies) Forfeited shares (amount originally paid-up)			
Share application money given Share application money given during the reporting period Share application money received during the reporting period Share application money received and due for refund Paid-up capital held by foreign company Paid-up capital held by foreign holding and/ or through its subsidiaries Number of shares bought back during the reporting period Deposits accepted or renewed during the reporting period Deposits matured and claimed but not paid during the reporting period Deposits matured and claimed but not paid during the reporting period Deposits matured debentures Unclaimed matured debentures Unclaimed matured debentures Unclaimed matured debentures Unpaid dividend Interest on deposits accrued and due but not paid Unpaid dividend Investment in subsidiary companies Investment in government companies Pudital reserve Amount due for transfer to Investor Education and Protection Fund (IEPF) Inter-corporate deposits Capital reserve Calls unpaid by directors Calls unpaid by directors Calls unpaid by others Calls unpaid by others Capited shares (amount originally paid-up) Forfeited shares reissued	1	Amount of issue for contracts without payment received in cash	
Share application money given during the reporting period Share application money received during the reporting period Share application money received and due for refund Paid-up capital held by foreign company Paid-up capital held by foreign holding and/ or through its subsidiaries Number of shares bought back during the reporting period Deposits accepted or renewed during the reporting period Deposits matured and claimed but not paid during the reporting period Deposits matured and claimed but not paid during the reporting period Deposits matured, but not claimed Unclaimed matured debentures Debentures claimed but not paid Interest on deposits accrued and due but not paid Unpaid dividend Investment in subsidiary companies Investment in government companies Capital reserve Amount due for transfer to Investor Education and Protection Fund (IEPF) Inter-corporate deposits Capital subsidies or grants received from government authority(ies) Calls unpaid by directors Calls unpaid by others Calls unpaid by others Calls unpaid by others Calls unpaid by others Caforieted shares (amount originally paid-up) Forfeited shares reissued			
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6 Paid-up capital held by foreign company 7 Paid-up capital held by foreign holding and/ or through its subsidiaries 8 Number of shares bought back during the reporting period 9 Deposits accepted or renewed during the reporting period 10 Deposits matured and claimed but not paid during the reporting period 11 Deposits matured and claimed but not paid 12 Deposits matured, but not claimed 13 Unclaimed matured debentures 14 Debentures claimed but not paid 15 Interest on deposits accrued and due but not paid 16 Unpaid dividend 17 Investment in subsidiary companies 18 Investment in government companies 19 Capital reserve 20 Amount due for transfer to Investor Education and Protection Fund (IEPF) 21 Inter-corporate deposits 22 Gross value of transaction as per AS- 18 (if applicable) 23 Capital subsidies or grants received from government authority(ies) 24 Calls unpaid by directors 25 Calls unpaid by others 26 Forfeited shares (amount originally paid-up) 27 Forfeited shares reissued			
Paid-up capital held by foreign holding and/ or through its subsidiaries Number of shares bought back during the reporting period Deposits accepted or renewed during the reporting period Deposits matured and claimed but not paid during the reporting period Deposits matured and claimed but not paid the reporting period Deposits matured and claimed but not paid Deposits matured, but not claimed Unclaimed matured debentures Interest on deposits accrued and due but not paid Unpaid dividend Investment in subsidiary companies Investment in government companies Ramount due for transfer to Investor Education and Protection Fund (IEPF) Inter-corporate deposits Gross value of transaction as per AS-18 (if applicable) Capital subsidies or grants received from government authority(ies) Calls unpaid by directors Calls unpaid by directors Calls unpaid by others Forfeited shares (amount originally paid-up) Forfeited shares reissued			
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9 Deposits accepted or renewed during the reporting period 10 Deposits matured and claimed but not paid during the reporting period 11 Deposits matured and claimed but not paid 12 Deposits matured, but not claimed 13 Unclaimed matured debentures 14 Debentures claimed but not paid 15 Interest on deposits accrued and due but not paid 16 Unpaid dividend 17 Investment in subsidiary companies 18 Investment in government companies 19 Capital reserve 20 Amount due for transfer to Investor Education and Protection Fund (IEPF) 21 Inter-corporate deposits 22 Gross value of transaction as per AS- 18 (if applicable) 23 Capital subsidies or grants received from government authority(ies) 24 Calls unpaid by directors 25 Calls unpaid by others 26 Forfeited shares (amount originally paid-up) 27 Forfeited shares reissued	7		%
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16 Unpaid dividend 17 Investment in subsidiary companies 18 Investment in government companies 19 Capital reserve 20 Amount due for transfer to Investor Education and Protection Fund (IEPF) 21 Inter-corporate deposits 22 Gross value of transaction as per AS- 18 (if applicable) 23 Capital subsidies or grants received from government authority(ies) 24 Calls unpaid by directors 25 Calls unpaid by others 26 Forfeited shares (amount originally paid-up) 27 Forfeited shares reissued	14	Debentures claimed but not paid	
17 Investment in subsidiary companies 18 Investment in government companies 19 Capital reserve 20 Amount due for transfer to Investor Education and Protection Fund (IEPF) 21 Inter-corporate deposits 22 Gross value of transaction as per AS- 18 (if applicable) 23 Capital subsidies or grants received from government authority(ies) 24 Calls unpaid by directors 25 Calls unpaid by others 26 Forfeited shares (amount originally paid-up) 27 Forfeited shares reissued	15	Interest on deposits accrued and due but not paid	
18 Investment in government companies 19 Capital reserve 20 Amount due for transfer to Investor Education and Protection Fund (IEPF) 21 Inter-corporate deposits 22 Gross value of transaction as per AS- 18 (if applicable) 23 Capital subsidies or grants received from government authority(ies) 24 Calls unpaid by directors 25 Calls unpaid by others 26 Forfeited shares (amount originally paid-up) 27 Forfeited shares reissued	16	Unpaid dividend	
19 Capital reserve 20 Amount due for transfer to Investor Education and Protection Fund (IEPF) 21 Inter-corporate deposits 22 Gross value of transaction as per AS- 18 (if applicable) 23 Capital subsidies or grants received from government authority(ies) 24 Calls unpaid by directors 25 Calls unpaid by others 26 Forfeited shares (amount originally paid-up) 27 Forfeited shares reissued	17		
20 Amount due for transfer to Investor Education and Protection Fund (IEPF) 21 Inter-corporate deposits 22 Gross value of transaction as per AS- 18 (if applicable) 23 Capital subsidies or grants received from government authority(ies) 24 Calls unpaid by directors 25 Calls unpaid by others 26 Forfeited shares (amount originally paid-up) 27 Forfeited shares reissued	18	Investment in government companies	
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21 Inter-corporate deposits 22 Gross value of transaction as per AS- 18 (if applicable) 23 Capital subsidies or grants received from government authority(ies) 24 Calls unpaid by directors 25 Calls unpaid by others 26 Forfeited shares (amount originally paid-up) 27 Forfeited shares reissued	20		
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25 Calls unpaid by others 26 Forfeited shares (amount originally paid-up) 27 Forfeited shares reissued	24		
 Forfeited shares (amount originally paid-up) Forfeited shares reissued 			
27 Forfeited shares reissued	26		
28 Borrowing from foreign institutional agencies	27		
20 Dollowing from foleign institutional agencies	28	Borrowing from foreign institutional agencies	
29 Borrowing from foreign companies	29		
30 Inter-corporate borrowings -secured	30		
31 Inter-corporate borrowings –unsecured	31		
32 Commercial Paper	32		
33 Conversion of warrants into equity shares during the reporting			
period			
34 Conversion of warrants into preference shares during the	34		
reporting period		reporting period	

35	Conversion of warrants into debentures during the reporting	
	period	
36	Warrants issued during the reporting period (In foreign currency)	
37	Warrants issued during the reporting period (In Rupees)	
38	Default in payment of short term borrowings and interest thereon	
39	Default in payment of long term borrowings and interest thereon	
40	Whether any operating lease has been converted to financial lease of	or vice-versa o Yes o No
	Provides details of such conversions	
41	Net Worth of the company	
42	Number of shareholders to whom shares allotted under private	
	placement during the reporting period	
43	Secured Loan	
44	Gross fixed assets (including intangible assets)	
45	Depreciation and amortization	
46	Miscellaneous expenditure to the extent not written off or	
	adjusted	
47	Unhedged Foreign Exchange Exposure	
	para canital raised during the reporting period (Amount in Rupee	a)

IV. Share capital raised during the reporting period (Amount in Rupees)

Particulars	Equity shares	Preference shares	Total
(a) Public issue			0.00
(b) Bonus issue			0.00
(c) Rights issue			0.00
(d) Private placement arising out of conversion			0.00
of debentures <u>or</u> preference shares			
(e) Other private placement			0.00
(f) Preferential allotment arising out of			0.00
conversion of debentures or preference shares			
(g) Other preferential allotment			0.00
(h) Employee Stock Option Plan (ESOP)			0.00
(i) Other			0.00
(j) Total amount of share capital raised during	0.00	0.00	0.00
the reporting period			

V. *Details of Specified Bank Notes (SBN) held and transacted during the period from 8th November, 2016 to 30th December, 2016 as provided in the Table below:—

Particulars	SBNs	Other denomination notes	Total
Closing cash in hand as on 08.11.2016			
(+) Permitted receipts			
(-) Permitted payments			
(-) Amount deposited in Banks			
Closing cash in hand as on 30.12.2016			

VI.	Details related to cost records and cost audit
1.	*Whether maintenance of cost records by the company has been mandated under Companies (Cost Records an Audit) Rules, 2014 o Yes o No If yes, Central Excise Tariff Act Heading in which the product/ service is covered

2. If y	ves, Central Excise Tariff Act He	ading in which the product/ service is	covered
<u> </u>			
CECME		DADTICULADO IN DECDECT OF	
SEGNIE	INT II: INFORMATION AND	PARTICULARS IN RESPECT OF	PROFIT AND LOSS ACCOUNT
I. Staten	nent of Profit and Loss		
	Particulars	Figures for the period (Current	
		reporting period)	reporting period)
		From (DD/MM/YYYY)	From (DD/MM/YYYY)
		То	То
		(DD/MM/YYYY)	(DD/MM/YYYY)
(I)	Revenue from operations		
	Domestic turnover (i) Sale of goods		
	manufactured		
	(ii) Sale of goods traded		
	(iii) Sale or supply of		
	services		
	Export turnover		
	(i) Sale of goods manufactured		
	(ii) Sale of goods traded		
	(iii) Sale or supply of		
	services		
(II)	Other Income		
(III)	Total Revenue (I+II)	0.00	0.00
(IV)	Expenses		
	Cost of materials consumed Purchases of stock in trade		
	Changes in inventories of		
	• Finished goods		
	I monec goods		
	Work-in-progress		
	 Stock in trade 		
	Employee hanafit expenses		
	Employee benefit expenses Managerial remuneration		
	Payment to Auditors		
	Insurance expenses		
	Power and fuel		
	Finance cost		
	Depreciation and		
	amortization expenses		
	Other expenses		
	Total expenses	0.00	0.00
(V)	Profit before exceptional	0.00	0.00
	and extraordinary items		
(VI)	and tax (III-IV) Exceptional items		
(VII)	Profit before extraordinary	0.00	0.00
(*11)	items and tax (V-VI)	0.00	0.00
(VIII)	Extraordinary items		

(IX)	Profit before tax (VII-VIII)	0.00	0.00
(X)	Tax Expense		
	(1) Current tax		
	(2) Deferred tax		
(XI)	Profit/(Loss) for the period	0.00	0.00
	from continuing operations		
	(IX-X)		
(XII)	Profit /(Loss) from		
	discontinuing operations		
(XIII)	Tax expense of		
	discontinuing operations		
(XIV)	Profit/ (Loss) from	0.00	0.00
	discontinuing operations		
	(after tax) (XII-XIII)		
(XV)	Profit /(Loss) (XI+XIV)	0.00	0.00
(XVI)	Earnings per equity share		
	before extraordinary items		
	(1) Basic		
	(2) Diluted		
(XVII)	Earnings per equity share		
	after extraordinary items		
	(1) Basic		
	(2) Diluted		

II. Detailed Profit and Loss items (Amount in Rupees)

A. Details of earning in foreign exchange

Particulars	Current reporting period	Previous reporting period
Export of goods calculated on FOB		
basis		
Interest and dividend		
Royalty		
Know- how		
Professional and consultation fees		
Other income		
Total Earning in Foreign Exchange	0.00	0.00

B. Details of expenditure in foreign exchange

Particulars	Current reporting period	Previous reporting period
Import of goods calculated on CIF		
basis		
(i) Raw material		
(ii) Component and spare parts		
(iii) Capital goods		
Expenditure on account of		
Royalty		
Know-how		
Professional and consultation fees		
Interest		
Other matters		
Dividend paid		
Total Expenditure in foreign exchange	0.00	0.00

III. *Financial parameters – Profit and loss account items (amount in Rupees) during the reporting period

1	Proposed Dividend		%
2	Earnings per share (in Rupees)	Basic	

	Diluted						
3	Income in foreign currency						
4	Expenditure in foreign currency						
5	Revenue subsidies or grants received from government authority(ies)						
6	ent paid						
7	Consumption of stores and spare parts						
8	Gross value of the transaction with the related parties as per AS-18 (if						
	applicable)						
9	Bad debts of related parties as per AS-18 (if applicable)						
IV. I	Details related to principal products or services of the company						
Total	number of product/ services category(ies)						
1	Product or service category code (ITC/NPCS 4 digit code)						
	Description of the product						
	or service category						
	Turnover of the product or service category (in Rupees)						
	Highest turnover contributing product or service code (ITC/NPCS 8 digit code) Description of the product or service						
	Turnover of highest contributing product or service (in Rupees)						
issues	 Please refer to 'Indian Trade Classification' based on harmonized commodity description and coding sys by the ministry of Commerce & Industry for Product Codes and National Product Classification for Services for Services codes issued by Ministry of Statistics & Programme Implementation, Government of India. 						
	Segment III: Reporting of Corporate Social Responsibility (CSR)						
1. (a	a) (i) *Whether CSR is applicable as per section 135 o Yes o No						
	(ii) Turnover (in Rs.)						
	(iii) Net worth (in Rs.)						
(1	b) Net profits for last three financial years						
Fina	uncial year ended						
	it before tax (In Rs.)						
	Profit computed u/s 198 adjusted as per						
	2(1)(f) of the Companies (CSR Policy)						
2. A							
1	35 of the Act) (in Rupees)						
3. P	Prescribed CSR Expenditure (two per cent. of the amount as in item 2 above) (in Rupees	s)					
4. (4. (a) Total amount spent on CSR for the financial year (in Rupees)						
((b) Amount spent in local area (in Rupees)						
(0	(c) Manner in which the amount spent during the financial year as detailed below: Number of CSR activities						

	(If number of as specified			/activitie	s is more tha	an twent	y, subm	it the rema	ining details in E	XCEL sheet
(1)	(2)	(3)	(4)	(5))	(6)	(7)	(8)	(9)
S. No.	CSR project or activity identified	Sector in which the Project is covered	Projects of programs - Specify State /Ur Territory where Project/ Program was undertake	the Sp nion dis wh the pro pro wa un	ojects or ograms - ecify the strict here ojects or ograms as dertaken	Amour outlay (budge project or progra wise (in Rs.	sp th or pr ms (in	mount ent on e projects ograms n Rs.)	Expenditure on Administrative overheads (in Rs.)	Mode of Amount spent
2										
3										
	TOTAL									
6. Ex	xplanation fo			i address)	, or impleme	Jilling ag	, one y(te			
	Thether a respactors to the				Committee	on the in	mpleme	ntation and	1 monitoring of C	SR Policy is
			•		ABOUT R	RELATI	ED PAR	TY TRAI	NSACTIONS	
	n (1) of secti								elated parties refe transactions unde	
	umber of cor]
Nam	e(s) of the re	lated party	N	Vature of	relationship		Nature transac		contracts/ arra	angements/
	tion of the c gements/ tran		Date of a by the Boa		Amount advances,	paid if any	as	passed	which the reso in general m under first p	neeting as

2. Number of material contracts or ar	rangement or transaction	ns at arm's length basis
Name(s) of the related party	Nature of relationship	Nature of contracts/ arrangements/ transactions
Duration of the contracts / arrange transactions	ments/ Date of appro	oval by Amount paid as advances, if any
	Segment V: Audi	itor's Report
I. (a) In case of a government componented	pany, whether Comptrol	oller and Auditor-General of India (CAG of India) ha
upon or supplemented the audit (b) If yes, provide following detai	•	of the Companies Act, 2013 o Yes o No
S. Provide details of commerceived from CAG of India	nt(s) or supplement(s)	Board of Director's reply(ies) on comments received from CAG of India
I		
п		
(c) Whether Comptroller and Auditor Yes o No	-General of India has co	onducted supplementary or test audit under section 143
statements as to holdings as well as d	ealings in Specified Bar	apany had provided requisite disclosures in its financiank Notes during the period from 8th November, 2016 we with the books of accounts maintained by the comparation
III. Details of remarks made by audi	tors and applicability o	f CARO
1. *Whether auditors' report has been of	qualified or has any reser	vations or contains adverse remarks o Yes o No
2. If yes, number of qualifications or i	reservations or adverse re	emarks
S. No. (a) Auditors' qualifications, remarks in the auditors' rep		se (b) Directors' comments on qualifications, reservations or adverse remarks of the auditors as per Board's report
I		
II		
3. *Whether Companies (Auditors' R	Papart) Order (CABO) on	pplicable o Yes o No

4. Auditors' comment on the items specified under Co	mpanies (Auditors' Report) Order (CARO)
Particulars	Auditors' comments on the report
Fixed assets	*
Inventories	
Loans given by the company	
Acceptance of Public Deposits	
Maintenance of Cost records	
Statutory dues	
Term loans	
Fraud noticed	
Others	
	Γ-VI- Miscellaneous
*Whether the Secretarial Audit is applicable o Yes	
*Whether detailed disclosures with respect to Director o Yes o No	ors' report under sub-section (3) of section 134 is attached.
Attachments	List of Attachment
 *Copy of financial statements duly authenticated as place (including Board's report, auditors' report and other 2. Statement of subsidiaries as per section 129 – Form A 3. Statement of the fact and reasons for not adopting Financial statements in the annual general meeting (A 5. Approval letter of extension of financial year or AGM 5. Supplementary or test audit report under section 143 (7. Company CSR policy as per sub-section (4) of section 3. Details of other entity(s) Details of salient features and justification for entering contracts/Arrangements/transactions with related pass per Sub-section (1) of section 188 – Form AOC-2 Details of comments of CAG of India Secretarial Audit Report Directors' report as per sub-section (3) of section 13- 	Attach AGM) Attach AGM Attach
3. Details of remaining CSR activities	Attach
4. Optional attachment(s), if any	Remove Attachment eclaration
am authorized by the Board of Directors of the Compa	
form and declare that all the requirements of Companious subject matter of this form and matters incidental thereto. Whatever is stated in this form and in the attach	nies Act, 2013 and the rules made thereunder in respect of the
2. All the required attachments have been completely a	
*To be digitally signed by	and legibly attached to this form.
*Designation *Director identification number of the director; or	and legibly attached to this form.

Certificate by Practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and Rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that:

1. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;

 All the required attachments have be It is understood that I shall be liab certification, if any found at any stag Chartered accountant (in whole-time Company secretary (in whole-time) 	le for action u ge. me practice) o	nder Section 448 of	to this form; f the Companies Act, 2013 for wrong countant (in whole-time practice) or
Whether associate or fellow	Associate	Fellow	
Membership number Certificate of practice number			
Note: Attention is drawn to provisions of certificate and punishment for false evide			de for punishment for false statement /
Modify Check Form	1	Prescrutiny	Submit
For office use only:		Affix filing details	3
eForm Service request number (SRN)		eForm filing date	(DD/MM/YYYY)
Digital signature of the authorising office	r		
This e-Form is hereby registered		Confirm submission	on
Date of signing		(DD/MM/YYYY)	
	OR		
This eForm has been taken on file maintal statement of correctness given by the filin		trar of companies th	rough electronic mode and on the basis of

[F. No. 1/19/2013-CL-V-Part]

AMARDEEP SINGH BHATIA, Jt. Secy.

Note: The principal notification was published in the Gazette of India vide No. G.S.R. 239(E), dated 31.03.2014 and was amended vide notification number G.S.R. 723(E) dated 14.10.2014, G.S.R. 37(E) dated 16.01.2015, G.S.R. 680(E) dated 04.09.2015 and G.S.R. 742(E) dated 27.07.2016.